

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


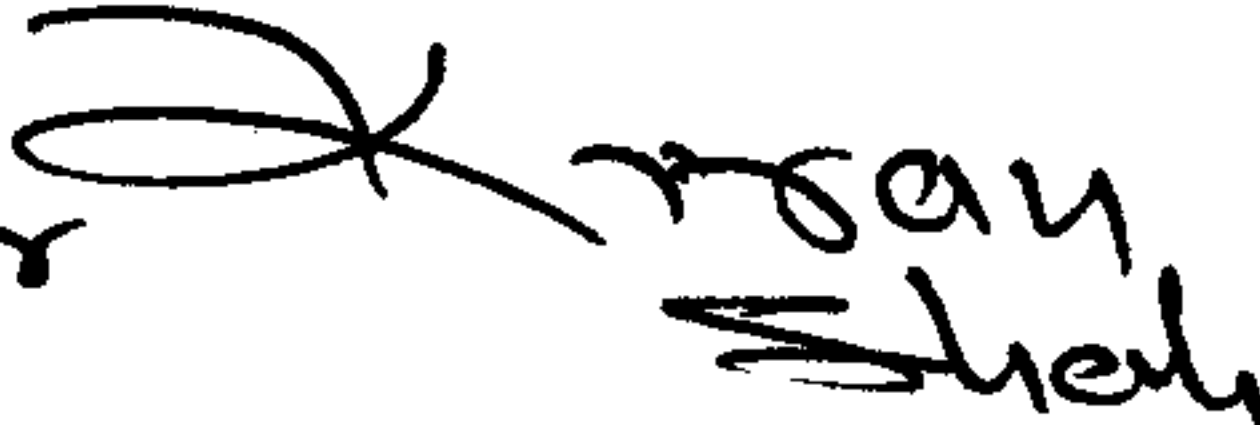
C.P. (I.B) No. 210/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2018**

Name of the Company: B P Bansal Agritech Pvt Ltd  
V/s.  
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH a.w.	} Advocate	Resp.	
2.	KAVAN KUMAR MANKAD			
3.	KIRAN SHAH	FCA	Petitioner	

**ORDER**

FCA Mr. Kiran Shah is present for the present for Operational Creditor/ Petitioner. Advocate Ms. Vaibhavi Parikh with Advocate Mr. Kavan Mankad is present for Respondent.

On the request of petitioner, the matter is adjourned.

List the matter on 01.08.2018

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 13th day of July, 2018.